

2TEM NO.27

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2011
CC 13570/2011

(From the judgement and order dated 21/04/2010 in CWP No.8/200 of
The HIGH COURT OF U.P AT LUCKNOW)

MUNESHWAR AND ORS Petitioner(s)

VERSUS

STATE OF UP AND ORS Respondent(s)

(With appln(s) for permission to file SLP and office report)

WITH S.L.P.(C)...../2011 (CC NO. 7425)
With I.A.1 (C/delay in filing SLP and office report)

Date: 23/09/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CYRIAC JOSEPH
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s)

Mr. Niraj Gupta, Adv.

Mr. Manoj K. Dwivedi, Adv.
Mr. Gunnam Venkateswara Rao, Adv.

For Respondent(s)

Mr. Abhindra Maheshwari, Adv.
Ms. Veera Kaul Singh, Adv.
Mr. Pankaj Singh, Adv.
for M/S Vidhi International, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of the
petitioner, let this case be adjourned for four weeks
for filing additional documents.

(Sukhbir Paul Kaur)
Court Master

(Renuka Sadana)
Court Master